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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 360/2004
OA 1208/2004

New Delhi, this the 31st day of October, 2005

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

W/Sub -Inspector Vandana Chandok

(By Advocate: Shri Sachin Chauhan)

VERSUS

1. Shri V.K. Duggal
Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
2. Shri Satish Chandra
Joint Commissioner of Police
Northern Range, Police Headquarters,
I.P. Estate, M.S.O. Building,
New Delhi.
3. Shri Alok Kumar
Dy. Commissioner of Police,
Headquarters, Police Headquarters,
I.P. Estate, M.S.O. Building,
New Delhi.

... Respondents.

(By Advocate Shri S.N. Sharma and Shri Om Prakash)

O R D E R (ORAL)

By Shri V.K. Majotra, Vice-Chairman (A):-

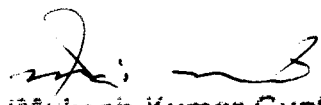
Learned counsel heard.

2. Writ Petition against Tribunal's orders was disposed of stating that Tribunal's orders do not call for any interference by its order dated 23.9.2005. Learned counsel for respondents has filed reply affidavit along with order dated 21.10.2005. He has also filed today in the Court copy of order dated 21.10.2005. This order relates to regular promotion of the applicant as also have fixed the pay of the applicant consequent upon the revisional pay scale from 01.01.1996. As

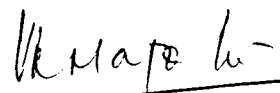
Respondent *lh*

lh

such the respondents have complied with directions of the Court. As such the CP is dropped. Notices to the respondents are discharged. However, if the applicant is still aggrieved, he shall have liberty to resort to legal proceedings. The reply affidavit has been filed vide diary no.9112 on 28.10.2005. The same to be placed on record by the Registry as we have already seen copy of respondents' reply affidavit which is returned.


(Mukesh Kumar Gupta)
Member (J)

/gkk/


(V.K. Majotra)
Vice-Chairman (A)

31.10.05